

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 16/RP/2022

in

Petition 108/GT/2020

Coram:

**Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member**

Date of Order: 27th August, 2022

In the matter of

Review of Commission's order dated 18.12.2021 in Petition No. 108/GT/2020 with regard to truing-up of tariff of combined cycle gas based Palatana Power Project of ONGC Tripura Power Company Limited (726.6 MW) for the period 2014-19

And

In the matter of

ONGC Tripura Power Company Limited,
6th Floor, 'A' Wing, IFCI Tower, 61, Nehru Place,
New Delhi-110019

... Review Petitioner

Vs

1. Assam Power Distribution Company Ltd.

"Bijulee Bhawan", Paltan bazar

Guwahati-781 001

2. Department of Power,

Govt. of Arunachal Pradesh

Vidyut Bhawan, Itanagar – 791111

3. Department of Power,

Government of Nagaland

Kohima – 797 001

4. Manipur State Power Distribution Company Ltd.,

Government of Manipur

Keishampat, Imphal – 795001



5. Power and Electricity Department,
Government of Mizoram
Aizawal, Mizoram – 796001

6. Meghalaya Energy Corporation Limited,
Short Round road, "LUMJINGSHAI"
Shillong – 793001, Meghalaya

7. Tripura State Electricity Corporation Limited,
Vidyut Bhawan, North Banamalipur, Agartala,
Tripura – 799001

...Respondents

Parties Present:

Shri M. G. Ramachandran, Senior Advocate, OTPCL
Ms. Poorva Saigal, Advocate, OTPCL
Shri Shubham Arya, Advocate, OTPCL
Shri Ravi Nair, Advocate, OTPCL
Ms. Reeha Singh Advocate, OTPCL
Ms. Shikha Sood, Advocate, OTPCL

ORDER

The Review Petitioner, ONGC Tripura Power Company Limited (OTPCL) has filed this Review Petition against the Commission's order dated 18.12.2021 in Petition No. 108/GT/2020 (in short 'the impugned order') whereby, the tariff of combined cycle gas based Palatana Power Project (726.6 MW) (hereinafter referred to as "the generating station" or "the Project") was trued-up for the 2014-19 tariff period, in accordance with the provisions of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as 'the 2014 Tariff Regulations'). Aggrieved by the impugned order dated 18.12.2021, the Review Petitioner has filed this Review Petition on the ground that there are errors apparent on the face of the record, on the following issue:

- a) *Error in the treatment of discharge of liability in 2019-20, instead of 2014-15, as claimed in the Petition;*



Hearing dated 12.8.2022

2. The Review Petition was heard on 'admission' through 'virtual conferencing' on 12.8.2022. During the hearing, the learned counsel for the Review Petitioner made the detailed oral submissions in the matter. Considering the submissions of the Review Petitioner, the Review Petition is 'admitted' on the issues raised in paragraph 1 above. Notice shall be issued to the Respondents.

3. The Review Petitioner is directed to serve the copy of the Review Petition, along with this order, to the Respondent by **2.9.2022**. The Respondent are directed to file their replies, on or before **15.9.2022**, after serving copy to the Review Petitioner, who may file its rejoinder, if any, by **22.9.2022**. The parties shall ensure the completion of pleadings within the due date and no extension of time shall be granted for any reason.

4. Review Petition shall be listed for hearing on **11.10.2022**.

Sd/
(Pravas Kumar Singh)
Member

Sd/
(Arun Goyal)
Member

Sd/
(I. S. Jha)
Member

